

Salaries of Generalists

8950. SHRI DINEN BHATTACHARYYA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that there is a big difference in the salary of the Generalists and Generalists of Electrical Division such as Superintendent, Head Clerk, Clerk, peon of NDMC;

(b) if so, the reason for the anomaly thereof; and

(c) the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) to (c). The difference in emoluments of the two categories of staff is because the pay scales of Electricity workers including persons working in Rates and Meter Reading Branches dealing with Electricity work and the persons working in Electric Establishment of NDMC have been revised on the lines of revision of pay scales in DESU, consequent on Sivasankar Committee Report whereas relevant recommendations of the Pay Commission have been adopted for other NDMC employees, in the same form as have been accepted by the Government of India. Formation of a separate cadre for the electricity department is under consideration of the NDMC.

Working of telephone exchange of Malegaon

8951 SHRI Z. M. KAIHANDOLE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there were complaints regarding working of telephone exchange of Malegaon, District Nasik (Maharashtra);

(b) whether these complaints are mainly due to manual operation system; and

(c) if so, whether the Government propose to change the working of Malegaon Telephone Exchange from manual-operation system to auto-operation system?

THE MINISTER OF COMMUNICATIONS (DR. SHANKER DAYAL SHARMA): (a) Yes, Sir,

(b) and (c). A few complaints relate to manual telephone operations. There is a proposal to change from manual to automatic system during the 5th Plan period.

Sale of Cars by M.P.s.

8952. SHRI BHOGENDRA JHA: Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to refer to the reply given to the Unstarred Question No. 6301 on the 16th April, 1975 regarding purchase of cars from M.P.s quota and state:

(a) the break-up of the members from the Lok Sabha and Rajya Sabha respectively who have purchased cars from the M.P.s quota and those who sold them within the barred time limit; and

(b) the list of names of the 17 M.P. who sold car within the barred time-limit and reasons for permitting them to sell the same?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. C. GEORGE): (a) & (b). The break-up of M.P.s who have purchased cars from M.P.s quota during the period March, 1971 to September, 1975 is given below:—

Lok Sabha	... 344
Rajya Sabha	.. 145

(ii) The break-up of 17 M.P.s who were permitted to sell cars within the barred time limit is as follows:—

Lok Sabha
Rajya Sabha